

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PATNA BENCH, PATNA**  
**O.A. No. 051/00029/2021**

Date of Order: 15<sup>th</sup> January, 2021

**C O R A M**

**HON'BLE MR M.C. VERMA, MEMBER [J]**  
**HON'BLE MR. S.K. SINHA, MEMBER [A]**

Niru Rupali Hansdak, D/o Late Martin Hansdak, Resident of Village Hathi Hariyari, P.O. Hariyari, P.S. Poraiyahat, District – Godda.

..... Applicant.

By Advocate :- Shri D.C. Mishra.

-Versus-

1. The Union of India, through Secretary, Govt. of India, Ministry of Communication, Postal Department, Sanchar Bhawan, Rafi Marg, New Delhi-110001.
2. The Chief Post Master General, Jharkhand Circle, Ranchi-834002, Meghdoott Bhawan, Doranda, P.O. and P.S. Doranda, District – Ranchi.
3. The Director (P), O/o the Chief Postmaster General, Jharkhand Circle, Ranchi – 834002.
4. The Asstt. Director (P), O/o the Chief Postmaster General, Jharkhand Circle, Ranchi – 834002.
5. The Sr. Superintendent of Post Offices, S.P. Division, Dumka – 814101.

..... Respondents.

By Advocate :- Shri Rajendra Krishna.

**O R D E R (O R A L)**

**M.C. Verma, M[J]** :- Being aggrieved by order dated 23.07.2019

whereby it has been informed to the applicant that her case could not be recommended by the Circle Relaxation Committee for appointment on compassionate ground as she secured 45/115 points and the last selected candidate cadre in PA cadre has secured 64/115 points and in MTS cadre the last candidate has secured 69/115 points.





2. Learned counsel for applicant while pressing the O.A. submitting that points awarded to applicant are not correct that share of applicant in ancestral land only comes to 17 Dhur but perhaps entire land of her forefather was considered while awarding point. He also submits that the prayer in the O.A. is also there that case of the applicant needs reconsideration in true spirit of law in view of facts and circumstances and legal position of the case, in next CRC meeting for vacancy of 2018-19. He urged that this O.A. may be disposed of with direction to the respondents to consider the case of the applicant in next CRC meeting.

3. Learned counsel for respondents is having no objection to said submission but he added that case can be referred to the next CRC meeting if is permitted by the scheme.

4. Taking note of entirety and the facts stated in the O.A., we think it would be appropriate to dispose of the O.A. with direction to the respondents to consider the case of the applicant in next CRC meeting and the decision taken thereon be communicated to the applicant.

5. O.A. stands disposed of accordingly. No costs.

6. M.A. also stands disposed of.

Sd/-

[Sunil Kumar Sinha]  
Member [A]

*sk*s/-

Sd/-

[M.C. Verma]  
Member [J]